

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

C.A.848/92.

Aseet Biswas, Ex.Conductor,
r/o Plot No.S-9, Laxmi Nagar,
Nagpur - 440 022. .. Applicant.

Vs.

1. Union of India, through
General Manager,
Central Railway,
Bombay V.T.
2. The Divisional Railway Manager,
Central Railway,
(Personnel Branch), King's Way,
NAGPUR - 440 001.
3. The Sr.Divisional Commercial
Superintendent, BRM, C. Rly.'s
Office Building, King's Way,
Ground Floor,
NAGPUR - 440 001. .. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

Shri V.S. Yawalkar, Counsel
for the applicant.

Mrs. Indira Bodade, Counsel
for the Respondents.

ORAL JUDGMENT :

Dated : 15.3.1993.

(Per : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.)

Heard Counsels.

An amount of Rs.14,000/- payable to the applicant
was withheld by Registered Letter dated 11.9.1989. The
applicant retired on 30.6.1989. The letter at Annexure
A-5 shows that the question of returning of documents
arose in 1977. The Counsel for the respondents states
that an amount of Rs.14,000/- has been retained but the
applicant had not submitted the account book)deligently.

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2. It is apparent that no enquiry was held against the applicant. The amount was withheld without any justification for a period of 2 years and 10 months.

3. Under these circumstances we find that the petitioner's claim is justified and we direct the respondents to pay 12% interest per annum on this ground. It will be done within a period of 2 months from today with costs quantified at Rs.200/-.

(M.Y. PRIOLKAR)
MEMBER (A).

(M.S. DESHPANDE)
VICE CHAIRMAN.

H.